

(c) whether M.C.D. has now made an announcement inviting applications from transporters, workshop owners, spare parts dealers etc., who could not apply in 1976 for allotment of plots in Sanjay Gandhi Transport Nagar; and

(d) whether the names of persons who had applied to DDA for allotment of industrial plots in 1975-76 but could not get any plots, would also be considered for allotment of plots in the Sanjay Gandhi Transport Nagar, and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :

(a) No, DDA have invited applications in 1975-76 for allotment of industrial plots from the industrial units functioning in non-confirming areas and not from the persons in transport of business as such.

(b) The question does not arise in view of (a) above.

(c) Yes.

(d) No, the MCD has reported that the plots in this scheme are limited and would barely satisfy the own registered persons.

Job Racket in National Seeds Corporation

10152. SHRI MANOHAR LAL SAINI : Will the Minister of AGRICULTURE be pleased to state :

(a) whether attention of Government has been drawn to the news item "Three Arrested in National Seeds Corporation Jobs Racket" appearing in the Times of India dated 28 March, 1984; and

(b) if so, the full facts for the racket and preventive measures taken to check the recurrence of the same in future in National Seeds Corporation and elsewhere under his Ministry?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) Yes, Sir.

(b) In the year 1980, the Employment Exchange forwarded a list of 139 names, on a requisition sent by the National Seeds Corporation out of which a panel of 26 candidates was made for appointment as Lower Division Clerks. In the first instalment only 4 candidates were taken on employment. One person out of these four was after appointment, found to be lacking in proficiency in typing. This created a doubt about his bonafides and further enquiries made by the Corporation revealed that the said person had tried to gain advantage of employment by impersonation in the typing test. The offer of employment given to him was withdrawn and a report was filed with the local police authorities. On further investigation made by the Deputy Commissioner (Crime and Railways), on a complaint made by a Joint Director of Delhi Employment Exchange expressing doubts about some mal-practices that appeared to have taken place in the lists forwarded by the Corporation and two officials of Delhi Employment Exchange to the Corporation, an Office Superintendent of the Corporation and two officials of Delhi Employment Exchange had been arrested. The Corporation have since placed that officer under suspension. Investigation are being carried out by the police.

Ready Build House in Trilokpuri Residential Scheme

10153. SHRI R.N. RAKESH : SHRI GANGADHAR S.

KUCHAN : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether there is any scheme to allot alternative houses in Trilokpuri residential scheme to the persons holding General Power of Attorney and who had built houses on their lands which were demolished during emergency in 1975-76 by giving them seniority just

after the persons registered during 1976 with Delhi Development Authority;

(b) whether cost of such flats was to be determined at the cost prevailing in December, 1980 when the scheme was approved and not at the cost prevailing in April-May, 1982 as charged actually; and

(c) whether flats were handed over to allottees in March-April, 1983 and interest was charged from the date of issue of demand letters irrespective of the fact that those who had deposited the initial total cost of the flats did not get rebate of interest for that period?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) No.

(b) and (c) Does not arise.

पूर्वी दिल्ली के गांवों में साफ किए पानी की पूर्ति

10154. श्री मोहम्मद असरार अहमद : क्या निर्माण और आवास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पूर्वी दिल्ली के घोंडा में अरविन्द नगर, मौजपुर, बाबरपुरी, उस्मानपुर, आदि में साफ किए पानी की पूर्ति का कोई प्रस्ताव है;

(ख) यदि हां, तो किन विशिष्ट इलाकों में पानी की पूर्ति की जाएगी और प्रस्ताव कब तक कर््यान्वित होगा और व्यक्तिगत उपभोक्ताओं को पानी के कनेक्शन किन आधारों पर मंजूर किए जायेंगे; और

(ग) यदि नहीं, तो उपर्युक्त क्षेत्रों के निवासियों को पानी की पूर्ति न किए जाने के विशेषकर जब गंगा के पानी की पाइप लाइन वहां से होकर गुजरती है, क्या कारण है ?

खेल विभाग में निर्माण और आवास मंत्रालय में तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) : (क) से (ग) दिल्ली विकास प्राधिकरण ने कहा है कि घोंडा तथा मौजपुर उनके क्षेत्राधिकार के अन्तर्गत नगरीय ग्राम हैं तथा अरविन्द नगर, ब्रह्मपुरी एवं उस्मानपुर नियमित अनधिकृत कालोनियां हैं। उन के अनुसार घोंडा तथा मौजपुर नगरीय ग्रामों में पेय जल की व्यवस्था करने के लिए एक योजना स्वीकृत की गई है तथा आगामी 6 माह में जलपूर्ति मुहैया कर दिए जाने की आशा है।

दिल्ली विकास प्राधिकरण ने यह भी सूचित किया है कि नियमित तथा अनधिकृत कालोनियों में जलपूर्ति से सम्बन्धित काम लाभ भोगियों द्वारा दिल्ली विकास प्राधिकरण में विकास प्रभार जमा कर देने के बाद ही आरम्भ किया जाएगा।

दिल्ली जल प्रदाय एवं मल व्ययन संस्थान ने सूचित किया है कि बाबरपुर ग्रामीण ग्राम है जिसे बजीराबाद रोड मेन से जलपूर्ति दी गई है तथा उस्मानपुर एक नगरीय ग्राम है जिसे गढ़ी मांडू के नलकूप से जल सप्लाई प्राप्त हो रही है।

संस्थान के अनुसार, व्यक्तियों द्वारा जब कभी आवेदन किया जाता है, सामान्य प्रभारों की अदायगी कर देने पर पानी के कनेक्शन स्वीकृत कर दिए जाते हैं।

Encroachment in Sarojini Nagar Market
by Shopkeepers

10155. SHRI MANOHAR LAL SAINI : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether it is a fact that the verandahs in front of shops in Sarojini Nagar Market have been heavily encroached by the shopkeepers and the NDMC